

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO.1151**  
TO BE ANSWERED ON 25.11.2019

**INCLUSION OF BOYA COMMUNITY INTO ST LIST**

1151. SHRI KANUMURU RAGHU RAMA KRISHANA RAJU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has received any proposal for inclusion of Boya community into ST category;
- (b) if so, the details thereof; and
- (c) whether the Government has taken any decision on the proposal and if so, the details thereof and the reasons therefor along with the action taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

- (a) to (c) Government of Andhra Pradesh vide letter No.266113/TW.GCC/2015 dated 15.12.2017 has furnished proposal for inclusion of Valmiki/Boya community in list of STs of Andhra Pradesh.

The Government of India on 15.6.1999 (further amended on 25.6.2002), has laid down the modalities for determining the claims for inclusion in, exclusion from and other modifications in the Orders specifying list of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government/ Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes are to be considered for amendment of legislation.

All actions on the proposal are taken as per these approved modalities.

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